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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
**(Office of the Registrar General)**

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**CIRCULAR**

No:- 11 of 2026/REG/LP

Dated 27-4-2026

**Subject: Maintenance of Professional Decorum and Ethical Conduct by Advocates**

A video has recently gone viral on social media depicting an event organized under the aegis of the Kanpur Bar Association, wherein performances by dancers in revealing attire were being conducted. Certain members of the Bar present at the venue were not only encouraging such performances but were also recording the same on their mobile devices.

The said incident has been strongly deprecated in a press release issued by the Supreme Court Women Lawyers Association dated 1st March, 2026, terming the occurrence as "*shameful, reprehensible, and utterly disgraceful.*" Hon'ble the Chief Justice of India has also taken a serious view of the matter.

The legal profession is a noble and pious calling, entrusted with upholding the rule of law and maintaining the dignity of the justice delivery system. Advocates, being officers of the Court, are expected to exhibit the highest standards of professional conduct, both within and outside court premises.

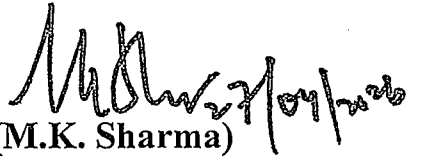
In this regard, all Advocates are hereby advised and reminded:

- M. S. W.*  
*27/04/2026*
- To strictly adhere to the Standards of Professional Conduct and Etiquette as enshrined in *Part VI, Chapter II* of the Bar Council of India Rules framed under Section 49(1) (c) of the Advocates Act, 1961.
  - To maintain dignity, sobriety and propriety in all professional and social engagements, particularly in events organized within Bar Associations or under their auspices.
  - To refrain from participating in, promoting or associating with any activity, event or form of entertainment that is unethical, vulgar, or culturally inappropriate and which may undermine the dignity of the legal profession.

All Bar Associations within the jurisdiction of this High Court are also requested to ensure that events conducted under their banner uphold the decorum and prestige of the institution and the profession at all times. Non-compliance

with the above may invite appropriate action in accordance with law. This Circular be brought to the notice of all concerned for strict compliance.

**By Order.**

  
(M.K. Sharma)

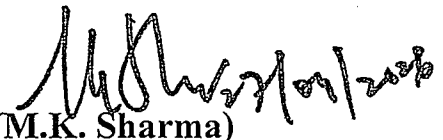
**Registrar General**

No. 19013-016/RG/LP

Dated 27-4-2025

Copy to the :

1. President, J&K High Bar Association, Jammu/ Srinagar, for information and compliance.
2. Incharge NIC with the direction for uploading circular on the official Website of the High Court of J&K and Ladakh.
3. Notice Board.

  
(M.K. Sharma)  
**Registrar General**